

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

RA No. 171/96

IN

OA No. 945/96

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New Delhi this the 30th day of October 1996

Hon'ble Shri K.Muthukumar, Member(A)

Hon'ble Dr. A.Vedavalli, Member (J)

Shri Subodh Kumar  
S/o Shri Jagvir Singh  
No. 9477/9901/DAP  
R/o Village Lank,  
Distt: Muzaffarnagar,  
U.P.

.....Applicant

(By Advocate: Shri M.P.Raju)

Versus

1. Union of India  
through its Secretary,  
Ministry of Home Affairs,  
North Block, New Delhi.
2. The NCT of Delhi  
through its Chief Secretary  
Old Secretariat  
Rajpur Road,  
Delhi.
3. The Commissioner of Police,  
Police Headquarters  
IP Estates  
New Delhi-110 002.

.....Respondents

(By Advocate: None)

ORDER(Oral)

Hon'ble Shri K.Muthukumar, Member(A)

The applicant seeks to review the order passed in OA 945/96 on the ground that some other grounds in the OA were not taken into account. The order passed in the OA was after the submission of the learned counsel for the applicant at the admission stage. It was open to him at that stage to point out all the other grounds mentioned in the OA. After hearing the learned counsel for the

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(b)

applicant the aforesaid oral order was passed and it was submitted that there was nothing wrong in the order which was passed at the admission stage. In any case the applicant by way of this Review Application seeks to have this matter re-adjudicated on the other grounds alleged in the OA. We do not find any error in the order passed in the above application and if he is not satisfied with this order, remedy does not lie by way of this Review Application. Accordingly we do not find any error apparent on the face of the record.

2. Accordingly the Review Application is rejected.

A Vedavalli

(DR. A. VEDAVALLI)  
Member (J)

K. Muthukumar

(K. MUTHUKUMAR)  
Member (A)

cc.